

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 24**

**IA No. 1594/99/2022  
and  
CP (IB) No. 248/Chd/Pb/2022**

**Under Section 94, IBC 2016  
Rule 11 NCLT**

**In the matter of:-**

Vinod Thapar, PG  
Thapar Hosiery Mills Pvt. Ltd.

...Petitioner

**Present:**

Ms. Divya Sharma, Advocate for the petitioner  
Mr. Taran Goyal, Advocate for the respondent

It is stated by learned counsel for the respondent that he has not received copy of the report filed by the Resolution professional filed under Section 99 of Insolvency and Bankruptcy Code, 2016. Learned counsel for the petitioner is directed to supply the same to the learned counsel for the respondent during the course of the day. Learned counsel for the respondent is directed to file his Vakalatnama along with reply/objections, if any, within two weeks with copy in advance to the counsel opposite. Last opportunity granted. List on 27.02.2023.

SD/-

**(Subrata Kumar Dash)  
Member (Technical)**

January 04, 2023  
DS

SD/-

**(Harnam Singh Thakur)  
Member (Judicial)**